

IN THE INCOME TAX APPELLATE TRIBUNAL
DELHI BENCH "SMC-2" NEW DELHI

BEFORE SHRI BHAVNESH SAINI, JUDICIAL MEMBER
AND SHRI O.P. KANT, ACCOUNTANT MEMBER

आ.अ.सं./I.T.A No.2285/Del/2019
निर्धारणवर्ष/Assessment Year:2009-10

SCD Trading Pvt. Ltd. F-397, Sarita Vihar, New Delhi.	बनाम Vs.	CIT(A)-31 New Delhi.
PAN No. AAMCS3991H		
अपीलार्थी Appellant		प्रत्यर्थी/Respondent

निर्धारितकीओरसे /Assessee by	Shri Shyam Kishor Agarwal, CA
राजस्वकीओरसे /Revenue by	Shri Sri Prakash Dubey, Sr. DR

सुनवाईकीतारीख/ Date of hearing:	24.12.2020
उद्घोषणाकीतारीख/Pronouncement on	05.01.2021

आदेश /O R D E R

PER BHAVNESH SAINI, J.M.

This appeal by assessee has been directed against the order of Ld. CIT(Appeals)-31, New Delhi dated 21.12.2018 for AY 2009-10.

2. We have heard Ld. Representatives of both the parties through Video Conferencing.

3. Ld. Counsel for assessee submitted that assessee has filed declaration in Form No. 1 & 2 before Income Tax Department and opted for Vivaad se Vishwas Scheme to settle the tax dispute. He has, therefore, submitted that appeal of the assessee may be dismissed as withdrawn subject to issue of Form No. 3 in favour of the assessee.

4. In view of the above, appeal of assessee stands disposed off in terms of the above, subject to issue of Form No. 3 in favour of the assessee.

5. In the result, the appeal of assessee stands disposed off.

Order pronounced in the open court.

Sd/-
(O.P. KANT)
ACCOUNTANT MEMBER

Sd/-
(BHAVNESH SAINI)
JUDICIAL MEMBER

Dated: 05.01.2021
**Kavita Arora, Sr. P.S.*

Copy of order sent to- Assessee/AO/Pr. CIT/ CIT (A)/ ITAT (DR)/Guard file of ITAT.

By order

Assistant Registrar, ITAT: Delhi Benches-Delhi